

Ser
No
OrderDate of
Order

Order with Signature

6.	8.2.96	<p>As far as today's arguments, are concerned, M.A. 78/96 it was stated by Mr. K.C. Mohanty learned Government Advocate, that order of revoking the suspension of the applicant has since been issued. This point is noted. Action may be taken to file ^{it} counter to the main petition. Three weeks time granted to file ^{it} counter. A copy of this order may be given to learned counsel for both sides.</p> <p style="text-align: right;">S/..... Member (Adm.)</p>	<p>for direction copy to M.A. 78/96 has been served.</p> <p style="text-align: right;">S/..... Bench 23/1</p>
7	20.2.96	<p>Learned Government Advocate Shri K.C. Mohanty submits that the order of revocation of suspension has taken on 5.2.1996 and this application has been filed thereafter. He has no more time to take instructions. He has impressed upon him that it is a very urgent matter because the applicant even after the revocation of suspension is not allowed to join because of the letter annexed as Annexure A/1 to the M.A. 183/96 issued by the Principal Secretary to the Government, Forest & Environment Department.</p> <p>At the request of Government Advocate adjourned to 26.2.1996.</p> <p style="text-align: right;">S/..... MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order of 20.2.96 may be given to the counsel for both sides.</p> <p style="text-align: right;">S/..... Bench 25/1 25.01.96 S.O.</p> <p>Received a copy of order dated 25.1.96 on behalf of Mr. K.C. Mohanty</p> <p style="text-align: right;">S/..... 25.1.96 A.K.Pati</p>

A-3-1000
R-4 has return
ed. & from
other respects A-2
not returned.

There is
no appearance
from opp. party
for further
order reg.

S/.....
Bench
23/1